SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT
(*Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017*)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CORAGGIO HOLDINGS PRIVATE LIMITED

1.	NAME OF CORPORATE PERSON	CORAGGIO HOLDINGS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE PERSON	10.04.2021
3.	AUTHORITY UNDER WHICH CORPORATE INCORPORATED / REGISTERED	ROC-MUMBAI
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE PERSON	U65990MH2021PTC358706
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	REGISTERED OFFICE: C/O ICICI VENTURE FUNDS MGMT CO. LTD., ICICI VENTURE HOUSE, AM MARG, PRABHADEVI, MUMBAI, MH 400025 IN
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	SEPTEMBER 26, 2022
7.	NAME, OFFICE ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	SRIRAM PARTHASARATHY OLD NO: 28 (NEW NO: 10), 3RD CROSS STREET, R.K.NAGAR, RAJA ANNAMALAI PURAM, CHENNAI,TAMIL NADU 600028, srirampcs@gmail.com 95660330077 (REG NO. IBBI/IPA-002/IP-N00292/2017-2018/10
8.	LAST DATE FOR SUBMISSION OF CLAIMS	OCTOBER 26, 2022

Notice is hereby given that the CORAGGIO HOLDINGS PRIVATE LIMITED has commenced voluntary liquidation on 26th September, 2022

The stakeholders of Coraggio Holdings Private Limited are hereby called upon to submit a proof of their claims, on or before 26th October, 2022, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties

Name and Signature of the Liquidator:

INSOLVENCY PROFESSIONAL
CS.P.SRIRAM

Sriram Parthasarathy
Reg No. IBBI/IPA-002/IP-N00292/2017-2018/10895
Date: 29/09/2022
Place: Mumbai

अहमदनगर मध्यवर्ती सहकारी ग्राहक भांडार सभासदांना १५ टक्के लाभांश देणार

अहमदनगर, दि.२८ : अहमदनगर मध्यवर्ती सहकारी ग्राहक भांडार सभासदांना १५ टक्के लाभांश देणार असल्याची घोषणा संस्थेचे अध्यक्ष अतुल भंडारी यांनी केली आहे.ग्राहक भांडारची सन २०२१-२०२२ ची ६० वी वार्षिक सर्व साधारण सभा संस्थेचे दाणेडबरा येथील मुख्य कार्यालयात अध्यक्ष अतुल भंडारी यांच्या अध्यक्षतेखाली पार पडली. सदरच्या सभेत विषय पत्रिकेवरील सर्व विषयांना चर्चेअंती एकमताने मंजुरी देण्यात आली.

सभासदांच्या प्रश्नांना अध्यक्ष तसेच संचालक राजेंद्र चोपडा यांनी समर्पक व समाधान कारक उत्तरे दिली. सभेच्या प्रारंभी अहवाल सालात निधन झालेले थोर नेते, देशभक्त, जवान, संस्थेचे सभासद, हितचिंतक यांना श्रध्दांजली अर्पण करण्यात आली. सभेत ड. अशोक कोठारी, ड. अच्युत पिंगळे, डॉ. विजय भंडारी, माजी नगरसेवक संजय चोपडा,जैन ओसवाल पतसंस्थेचे संचालक संतोष गांधी, रवींद्र गुजराथी आदी उपस्थित होते. संस्थेचे सभासद नरेंद्र फिरोदिया यांची अहमदनगर क्लब च्या सेक्रेटरीपदी निवड झाल्याबद्दल त्यांचा संस्था, सभासदांच्या वतीने सत्कार करण्यात आला.

वाहन चोरांकडून १६ रिक्षा जप्त

सोलापूर , दि.२८ : सोळा रिक्षांसह दोघा चोरांना एमआयडीसी पोलिसांनी अटक केली आहे. सैफ इरफान यादगिर, बिलाल सलीम गदवाल (रा. ढोघे गोदूताई विडी घरकुल, कुंभारी, सोलापूर) यांना अटक झाली आहे. एमआयडीसी, जोडभावी, जेलरोड, वळसंग, बार्शी, मंद्रूप या पोलिस हद्दी-मधील दहा आणि अन्य ठिकाणी सहारिक्षा असे एकूण १६ रिक्षा पोलिसांनी जप्त केले आहेत.

जाहीर नोटीस

याद्वारे कळविण्यात येते की, कै. सावजी विष्णू तेली यांचे नावे निवार महाकाली मंदिर पडवळ हाऊस प्रभात कॉलोनी मिलन सबवे रोड सांताक्रुझ पूर्व, मुंबई ४०००५५. हे कार्यरत निवृत्त मिळणिकामगार कर्मचारी दिनांक २४/०६/१९९४ रोजी मयत झाले. माझी आई भाग्यवती विष्णू तेली दिनांक ०२/०१/२००७ रोजी मृत्यू पावली. मृत्यू पश्चात त्यांना पुढे नमूद केलेल्या वारसांनी कायदेशीर वारस आहेत.

१) अरुण सावजी तेली - वय ६७ - मुलगा

उक्त नमूद वारसांना जर नमूद मृत व्यक्ती पश्चात त्यांच्या निवृत्त वेतन / बँक ठेवी / प्रॉव्हिडंड फंड, वारस या नात्याने वारस दाखला हवा असल्याने तसेच त्यांचे वारसदार म्हणून यांच्याकडे तेवी पुराव्यासह नोटीस प्राप्त झाल्यापासून १५ दिवसात सर्व आक्षेप, अन्यथा प्रकरणी आक्षेप नाही असे समजून निर्णय घेण्यात येईल.

अर्जदार
अरुण सावजी तेली
निवार महाकाली मंदिर पडवळ हाऊस प्रभात कॉलोनी मिलन सबवे रोड सांताक्रुझ पूर्व, मुंबई ४०००५५.

रोज वाचा दै. 'मुंबई लक्षदीप'

जाहीर सूचना

सर्व संबंधितांना येथे सूचना देण्यात येत आहे की, केशव पार्क को-ऑप. सोसायटी, पत्ता: फ्लॅट क्र.९२०८, २रा मजला, केशव पार्क कोहीसोलि., हनुमान मंदिराजवळ, नवघर रोड, भाईंदर (पुर्व), ठाणे-४०११०५ या सोसायटीच्या सदस्या असलेल्या श्रीमती गंगा शंकर उनवारकर यांचे अनुक्रमांक १४१ ते १४५ धारक मूळ भागप्रमाणपत्र क्र.२१ हरवले आहे आणि सोसायटीने श्रीमती गंगा शंकर उनवारकर यांना हरवलेले मूळ भागप्रमाणपत्राऐवजी दुय्यम भागप्रमाणपत्र क्र.७२ वितरीत केले. सर्व व्यक्तींना येथे सूचित करण्यात येत आहे की, सदर हरवलेल्या दस्तावेजाच्या आधारावर कोणा व्यक्तीने कोणताही व्यवहार करू नये. जर कोणी असा व्यवहार केला असल्यास त्यांनी कृपया खालील स्वाक्षरीकर्त्याकडे लेखी स्वरुपात आजपासून ७ दिवसांत खाली दिलेल्या पत्त्यावर कळवावे.

सही/-
श्री. संजय कुमार मिश्रा (वकील)
पत्ता: ४०५, प्राच्यी सदन कोहीसोलि., बी.पी. रोड, भाईंदर (पुर्व), ठाणे-४०११०५.
ठिकाण: ठाणे दिनांक: २९.०९.२०२२

PUBLIC NOTICE

The Form of Notice, inviting claims or objections to the transfer of the shares and the interest of the Deceased Member in the Capital / Property of the Society. (Under Bye-Law No.35)

Smt. Krupa Prashant Lakhani, a joint member of the Siddharth Co-op.Hsg. Soc. Ltd. having address at Raheja Township, Off Jitendra Road, Malad(E), Mumbai - 400 097 and holding Flat No. **402** in the building of the society, died on 10/04/2017 without making her nomination.

The society hereby invites claims or objections from the heir or heirs or other claimants/objector or objectors to the transfer of the said shares and interest of the deceased member in the capital/property of the society within a period of 15 days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased member in the capital/property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/property of the society in such manner as is provided under the Bye-Laws of the society. The claims/objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital/property of the society shall be dealt with in the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/objectors, in the office of the society / with the Hon. Secretary of the society between 10.A.M. to 11A.M. from the date of publication of the notice till the date of expiry of its period.

For and on behalf of
Siddharth Co-op. Hsg. Soc. Ltd.
Sd/-
(Hon. Secretary)

Place : Mumbai
Date : 26/09/2022

जाहीर सूचना

येथे सूचना देण्यात येत आहे की, श्री प्रमुख कृपा कोहौसोलि.च्या सदस्या कुमारी आदिती टांक, फ्लॅट क्र.ए-३०३, मनिष नगर, अंधेरी पश्चिम-४०००५३ यांचे भागप्रमाणपत्र क्र.११ आणि अनुक्रमांक ३३६ ते ३४० दोन्ही समाविष्ट असलेले भागप्रमाणपत्र क्र.८१ हरवले आहेत आणि दुय्यम प्रमाणपत्र वितरणासाठी अर्ज केला आहे. जर सदर सूचना प्रकाशनापासून १४ दिवसांत दावा/आक्षेप प्राप्त न झाल्यास दुय्यम भागप्रमाणपत्र वितरणास सोसायटी मुक्त असेल.

श्री प्रमुख कृपा कोहौसोलि.च्या वतीने व करिता
(मा. सचिव)
दिनांक:२७.०९.२०२२ ठिकाण: मुंबई

हरविले आहे

कैलास टॉवर को.ऑप.सोसायटी लि., शिवसृष्टी कॉम्प्लेक्स, मुलुंड गोरेगांव लिंक रोड, नाहूर, मुलुंड (पश्चिम) या संस्थेचे प्रदिप आबासाहेब दिवटे व दिपाली प्रदिप दिवटे यांच्या नावे असलेले शेअर सर्टिफिकेट क्र. ८३ हरविले आहे.

सापडल्यास संपर्क : ७५०६०११३२८

PUBLIC NOTICE

NOTICE is hereby given that the share certificate of SKY AVENUE Co-Op Housing Society LTD standing in the name of Mr-Asit Kumar Maity and Mrs-Ashima Asit Maity Flat no-A1202 has been reported lost/stolen and a request for a duplicate share certificate has been made to the society at the address Sector-34, Kamothe, Navi Mumbai. To whom objection if any against such should be made within 15 days of this notice issuance.If no claims society is free to issue a certificate. For and on behalf of Sky avenue co-op housing society.

Sd/-
Hon.Secretary Date-29/09/2022

दीपज्योती टेक्सटाईल्स लिमिटेड

सीआयएन:एल२७२००एमएच१९९४पीएलसी०८३९५०
नोंदणीकृत कार्यालय: चेंबर्स, फ्लॅट क्र.१, जेव्हीपीडी स्किम, गुलमोहर क्रॉस रोड क्र.७, मुंबई-४०००४९, महाराष्ट्र, भारत.
दूर.:०२२-२६२०४२५५, ई-मेल:sanjayvanijyal@gmail.com, वेबसाईट:www.djtextiles.co.in

२८व्या एजीएममध्ये पोली आणि ई-वोटिंगचा निकाल

कंपनी कायदा २०१३ च्या कलम १०८ सहवाचिता कंपनी (व्यवस्थापन व प्रशासन) सुधारित अधिनियम, २०१५ चे नियम २० नुसार येथे सूचना देण्यात येत आहे की, खालील ठराव भागधारकांकडून कंपनीचे ई-वोटिंग व पोली मतदानाद्वारे २८व्या वार्षिक सर्वसाधारण सभेत मान्य करण्यात आले.

दिनांक: २८ सप्टेंबर, २०२२ रोजी झालेल्या वार्षिक सर्वसाधारण सभेत पोली व ई-वोटिंगचा एकत्रित निकाल खालीलप्रमाणे:

ठरावाचे तपशील	ठरावाच्या बाजूने मतदान	बाजूने मतांची संख्या	बाजूने झालेल्या मतांची टक्केवारी %	विरोधात मतांची संख्या	विरोधात झालेल्या मतांची टक्केवारी %
सर्वसाधारण व्यवसाय					
३१ मार्च, २०२२ रोजी संपलेल्या वर्षाकरिता कंपनीचे एकमेव लेखापरिक्षित वित्तीय निष्कर्ष तसेच त्यावरील संचालक मंडळ व लेखापरिक्षकांचा अहवाल स्विकारणे, विचारात घेणे व मान्य करणे.	२७९७०३०	२७९७०३०	१००.००	-	-
श्री. संजय गोपालदास मुंद्रा (डीआयएन:०१२०७८२९) हे फिरते पद्धतीने निवृत्त होतील आणि पुनर्नियुक्तीस पात्र असल्याने त्यांची पुनर्नियुक्ती.	२७९७०३०	२७९७०३०	१००.००	-	-
५ वर्षाच्या पुढील मुदतीकरिता कंपनीचे वैधानिक लेखापरिक्षक म्हणून मे.आर.के.जालान आणि कंपनी यांची नियुक्ती.	२७९७०३०	२७९७०३०	१००.००	-	-

वरील ठराव आवश्यक बहुमताने मंजूर करण्यात आले.

संचालक मंडळाच्या आदेशान्वये
दीपज्योती टेक्सटाईल्स लिमिटेडकरिता
सही/-
संजय मुंद्रा
पूर्ण वेळ संचालक
डीआयएन:०१२०७८२९

ठिकाण: मुंबई
दिनांक: २८.०९.२०२२

नमुना आयएनसी-२६ए

पब्लिक कंपनीचे प्रायव्हेट कंपनीमध्ये रुपांतरणासाठी वृत्तपत्रात प्रकाशित करावयाची जाहिरात
क्षेत्रिय संचालक, पश्चिम क्षेत्र, मुंबई यांच्या समक्ष
कंपनी कायदा २०१३, कंपनी कायदा २०१३ च्या कलम १४ आणि अन्य लागू तरतुदी आणि कंपनी (स्थापना) अधिनियम २०१४ चे नियम ४१ प्रकरणात
आणि

पेंग्वीन इलेक्ट्रॉनिक्स लिमिटेड
(सीआयएन: यु३१२०९एमएच१९८३पीएलसी०३१२५८)
यांचे नोंदणीकृत कार्यालयाचा पत्ता:
४ पिरामल इंडस्ट्रीयल इस्टेट, एस.व्ही. रोड, गोरेगाव (प.),
मुंबई, महाराष्ट्र-४०००६२, महाराष्ट्र. ...अर्जदार/कंपनी

कंपनी कायदा २०१३ च्या कलम १४ सहवाचिता कंपनी (स्थापना) अधिनियम, २०१४ चे नियम ४१ अन्वये पब्लिक कंपनी ते प्रायव्हेट लिमिटेड कंपनी असे रुपांतरणासाठी अर्ज

सर्वसामान्य जनतेस येथे सूचना देण्यात येत आहे की, बुधवार, दिनांक २२ जून, २०२२ रोजी झालेल्या विशेष सर्वसाधारण सभेत मंजूर विशेष ठरावानुसार कंपनीचे प्रायव्हेट लिमिटेड कंपनीमध्ये रुपांतरणासाठी कंपनीद्वारे केंद्र शासन यांच्याकडे कंपनी कायदा २०१३ च्या कलम १४ आणि त्यातील नियमाअंतर्गत अर्ज करण्याचे योजिले आहे.

कोणा व्यक्तिच्या हितास कंपनीचे नियोजित स्थिती बदलामुळे काही बाधा येत असल्यास त्यांनी त्यांच्या हिताचे स्वरुप व विरोधाचे कारण नमूद केलेल्या प्रतिज्ञापत्राद्वारे त्यांचे आक्षेप रजि. पोस्टाने सदर सूचना प्रकाशन तारखेपासून १४ दिवसांच्या आत क्षेत्रिय संचालक, पश्चिम क्षेत्र, एव्हरेस्ट, ५वा मजला, १००, मरीन ड्राईव्ह, मुंबई-४००००२ यांच्या कार्यालयात पाठवावी तसेच एक प्रत अर्जदार कंपनी पेंग्वीन इलेक्ट्रॉनिक्स लिमिटेड यांच्या नोंदणीकृत कार्यालय-४ पिरामल इंडस्ट्रीयल इस्टेट, एस.व्ही. रोड, गोरेगाव (प.), मुंबई-४०००६२ येथे पाठवावी.

अर्जदाराच्या वतीने व करिता
पेंग्वीन इलेक्ट्रॉनिक्स लिमिटेडकरिता
सही/-
राकेश कुमार गंगोडिया
संचालक
डीआयएन:००१४४४३८
नोंदणीकृत कार्यालयाचा पत्ता:
४ पिरामल इंडस्ट्रीयल इस्टेट, एस.व्ही. रोड, गोरेगाव (प.), मुंबई-४०००६२.

ठिकाण: मुंबई
दिनांक: २८ सप्टेंबर, २०२२

जा.क्र. 5083/22 26th Sep 2022

धर्मादाय आयुक्त भवन, २ रा मजला, सास्मिरा इमारत. सास्मिरा रोड, वरळी, मुंबई-४०० ०३०.

जाहिर नोटिस

महाराष्ट्र सार्वजनिक विश्वस्त अधिनियम १९५०, कलम ४७ अन्वये खालील नमुद न्यासात विश्वस्तांची नेमणूक करणे बाबत

अर्ज क्रमांक :- २६/२०२२
न्यासाचे नाव :- "मुटाट पंचक्रोशी शिक्षक प्रसारक मंडळ"
न्यास नोंदणी क्रं :- F-२०४६ (मुंबई)

१. महाराष्ट्र सार्वजनिक सार्वजनिक विश्वस्त व्यवस्था अधिनियम १९५० चे कलम ४७ अन्वये दाखल अर्ज क्रमांक २६/२०२२ मधील अर्ज निशाणी क्रमांक १ वर मा. धर्मादाय सह आयुक्त-१, महाराष्ट्र राज्य, मुंबई यांनी दिनांक २२/०९/२०२२ रोजी आदेश पारीत केला आहे. सदर आदेशानुसार संबंधित हितसंबंध लोकांना व आम जनतेला या जाहिर नोटीसद्वारे कळविण्यात येते की, **"मुटाट पंचक्रोशी शिक्षक प्रसारक मंडळ"** या न्यासात विश्वस्तांची नेमणुक करणेकरीता अर्जदार यांनी सदर अर्ज दाखल केला आहे.

२. न्यासाच्या परिशिष्ट १ विश्वस्तांची नावे खालीलप्रमाणे आहेत.
०१) डॉ. एम.जे. बोडस. ०२) डॉ. एस.आर. लेले. ०३) श्री. बी.जी. सोवनी. ०४) श्री. के.आर. राणे. ०५) श्री. एस.जे. परांजपे. ०६) श्री. एस.व्ही. लेले. ०७) श्री. एस.आर. लेले. ०८) श्री. एस.व्ही. मराठे. ०९) श्री. जे.डी. लेले.

३. अर्जदार यांनी खालील विश्वस्तांची न्यासाच्या विश्वस्तपदी नेमणूक करण्यासाठी विनंती केला आहे. सदर अर्जदार यांची नावे खालीलप्रमाणे आहेत.
०१) श्री. विश्वासराव रामचंद्र पालेकर. ०२) श्री. धनंजय गणेश परांजपे. ०३) श्री. शिवाजी कृष्ण राणे. ०४) श्री. सुभाषचंद्र गणेश परांजपे. ०५) श्री. रघुनाथ रत्नोबा पालेकर. ०६) श्री. संजय दत्ताराम टकले. ०७) श्री. विनय विष्णू केळकर. ०८) श्री विवेक विष्णू केळकर. ०९) श्री. विनायक कृष्णाजी लेले. १०) श्री. मुरलीधर शांताराम राणे. ११) श्रीमती गीता श्रीकृष्ण सोवनी.

४. सदरचे प्रकरण उपरोक्त नमुद ११ व्यक्तीची न्यासात विश्वस्तपदी नेमणुक करण्यासाठी मा. धर्मादाय सह आयुक्त-१, महाराष्ट्र राज्य, मुंबई यांचे समोर दिनांक १४/११/२०२२ रोजी सकाळी ११.०० वाजता ठेवण्यात आले आहे. तरी वरील नमुद पदनियुक्ती बाबत कोणाला काही हरकती/आक्षेप किंवा काही सांगावयाचे असल्यास त्यांनी स्वतः सदर नोटीस झाल्याच्या दिनांकापासून ३० दिवसांपर्यंत या कार्यालयात हजर राहून सांगावे किंवा आपले म्हणणे लेखी सादर करावे. जर कोणीही हजर न राहिल्यास आपणास काहीही म्हणावयाचे नाही असे गृहीत धरुन योग्य तो कायदेशीर न्याय निर्णय घेण्यात येईल याची आपण सर्वांनी नोंद घ्यावी.

ही नोटीस माझे सही व मा.धर्मादाय आयुक्त, महाराष्ट्र राज्य, मुंबई शिक्कानिशी आज दिनांक २६/०९/२०२२ रोजी दिली.

आपला विश्वासू,
सही
अधिक्षक (न्याय), धर्मादाय आयुक्त कार्यालय, महाराष्ट्र राज्य, मुंबई

आरती ड्रग्ज लिमिटेड

सीआयएन: एल३७०६०एमएच१९८४पीएलसी०५५४३३,
नोंदणीकृत कार्यालय: प्लॉट क्र.एन-१९८, एमआयडीसी, तारापूर, गाव पामटेंभी, जिल्हा पालघर-४०१५०६. महाराष्ट्र. दूर.:(०२२) २४०१९०२५.
कॉर्पोरेट कार्यालय: महेंद्र इंडस्ट्रीयल इस्टेट, तळमजला, प्लॉट क्र.१०९-डी, रोड क्र.२९, सायन (पुर्व), मुंबई-४०००२२.
ई-मेल:investorrelations@aartidrugs.com, वेबसाईट:www.aartidrugs.com

सदस्यांना सूचना

सूचना याद्वारे देण्यात येत आहे की, कंपनी कायदा, २०१३ (कायदा) च्या कलम ११० आणि इतर लागू तरतुदी, जर असतील तर, कंपनी (व्यवस्थापन आणि प्रशासन) अधिनियम २०१४ (नियम) चे नियम २० आणि नियम २२ सहवाचिता वेळोवेळी सुधारणा केल्याप्रमाणे, ८ एप्रिल २०२० रोजीचे सामान्य परिपत्रक क्र.१४/२०२०, १३ एप्रिल, २०२० रोजीचे सामान्य परिपत्रक क्र.१७/२०२०, सामान्य परिपत्रक क्र.२२/२०२० दिनांक १५ जून, २०२०, सर्वसाधारण परिपत्रक क्र.३३/२०२० दिनांक २८ सप्टेंबर, २०२०, सर्वसाधारण परिपत्रक क्र.३९/२०२० दिनांक ३१ डिसेंबर, २०२०, सर्वसाधारण परिपत्रक क्र.१०/२०२१ दिनांक २३ जून २०२१, सर्वसाधारण परिपत्रक क्र.२०/२०२१ दिनांक ८ डिसेंबर, २०२१ आणि सामान्य परिपत्रक क्र.३/२०२२ दिनांक ५ मे, २०२२ आणि सहकार मंत्रालयाच्या जारी केलेले इतर संबंधित परिपत्रके (एमसीए परिपत्रके) सेबी (लिस्टिंग ऑब्लिगेशन्स अँड डिस्क्लोजर रिक्वायरमेंट्स) रेग्युलेशन, २०१५ चे विनियम ४४ (सूची विनियम), भारतीय कंपनी सचिव संस्थेद्वारा जारी सर्वसाधारण सभेवरील सचिव प्रमाण (एसएस-२) आणि इतर लागू कायदे, नियम आणि विनियम यानुसार टपाल मतदानाद्वारे ई-वोटिंगने सदस्यांची मान्यता घेण्याकरिता ठराव प्रस्तावित आहे.

सर्वसाधारण ठराव: श्री. राजेश सी. गोगरी (डीआयएन:०००६६२९१) यांची कंपनीचे व्यवस्थापकीय संचालक म्हणून पुनर्नियुक्ती.

कंपनीने विस्तृत सर्व सदस्यांसाठी रिमोट ई-वोटिंग सुविधेची व्यवस्था केली आहे. ज्या सदस्यांची नावे शुक्रवार, २३ सप्टेंबर, २०२२ रोजी सदस्य नोंद पुस्तकात/लाभार्थी मालकांच्या नोंद पुस्तकात नमूद आहेत, त्यांना टपाल मतदान सूचना विद्युत स्वरुपात पाठविण्यात आली आहे.

कंपनीने बुधवार, २८ सप्टेंबर, २०२२ रोजी पोस्टल बॅलेट नोटीस ज्या सदस्यांचा ई-मेल पत्ता कंपनी/डिपॉझिटरी सहभागीदार यांच्याकडे नोंद आहे त्यांना पाठविली आहे. ज्या सदस्यांचे ई-मेल नोंद नाहीत त्यांनी खाली दिलेल्या प्रक्रियेनुसार ई-मेल नोंद करावे.

ई-मतदान कालावधी शुक्रवार, ३० सप्टेंबर, २०२२ रोजी सकाळी ९.०० वाजता सुरु होईल आणि शनिवार, २९ ऑक्टोबर, २०२२ रोजी सायंकाळी ५.०० वाजता संपेल. या कालावधीत कंपनीचे सदस्य त्यांचे मत इलेक्ट्रॉनिक पद्धतीने देऊ शकतात. शनिवार, २९ ऑक्टोबर २०२२ रोजी सायंकाळी ५.०० वाजेनंतर मतदानासाठी ई-वोटिंग पद्धत बंद केली जाईल.

टपाल मतदान सूचना कंपनीच्या www.aartidrugs.co.in या वेबसाईटवर, स्टॉक एक्सचेंजच्या www.bseindia.com आणि www.nseindia.com वेबसाईटवर आणि एनएसडीएलच्या www.evoting.nsdl.com वेबसाईटवर उपलब्ध आहे.

संचालक मंडळाने टपाल मतदान प्रक्रिया पारदर्शक पद्धतीने पार पाडण्यासाठी श्री. सुनील एम. देढिया, कार्यरत कंपनी सचिव (एफसीएस ३४८३, सीओपी २०३१) यांची तपासनीस म्हणून नियुक्ती केली आहे. टपाल मतदानाचा निकाल कंपनीच्या नोंदणीकृत कार्यालयात घोषित केला जाईल आणि वेबसाईटवर प्रसिद्ध केला जाईल.

ईमेल पत्त्यांची नोंदणी करण्याची प्रक्रिया:

१. जर शेअर्स वास्तविक स्वरुपात असल्यास: फोलिओ क्रमांक, भागधारकाचे नाव, शेअर प्रमाणपत्राची स्कॅन प्रत (दर्शनी व मागील बाजू), पॅन (स्वसाक्षांकित स्कॅन प्रत), आधार (स्वसाक्षांकित स्कॅन प्रत) investorrelations@aartidrugs.com वर ईमेलद्वारे पाठवावे.

२. शेअर्स डिमॅट स्वरुपात असल्यास: डीपीआयडी-सीएलआयडी (१६ अंकी डीपीआयडी+सीएलआयडी किंवा १६ अंकी लाभार्थी आयडी), नाव, क्लायंट मास्टर किंवा एकत्रित खाते विवरणपत्राची प्रत, पॅन, आधार investorrelations@aartidrugs.com वर पाठवावे.

३. वैकल्पिकरित्या, सदस्य वरील (१) किंवा (२) मध्ये नमूद केलेले तपशील evoting@nsdl.co.in वर ई-मेल पाठवून प्राप्त करू शकतात.

कोणत्याही शंका असल्यास, कृपया www.evoting.nsdl.com च्या डाऊनलोड विभागात उपलब्ध सदस्यांसाठी वारंवार विचारले जाणारे प्रश्न (एफएक्यू) आणि सदस्यांसाठी ई-वोटिंग वापरकर्ता पुस्तिका पाहा किंवा टोल फ्री क्रमांक: १८०० १०२० ९९० आणि १८०० २२ ४४ ३० वर कॉल करा किंवा evoting@nsdl.co.in वर विनंती पाठवावी.

संचालक मंडळाच्या आदेशान्वये
आरती ड्रग्ज लिमिटेडकरिता
सही/-
ऋशिकेष दैओल
कंपनी सचिव

ठिकाण: मुंबई
दिनांक: २८ सप्टेंबर, २०२२

रेपको होम फायनान्स लिमिटेड

Repco Home Finance

पनवेल शाखा: क्र.१०१ व १०२, १ला मजला, श्री बसाव निलय लाईन आळी, ठाणे भारत महाबली डॅक लि.च्या वर, पनवेल-४१०२०६.

मागणी सूचना

कर्जदार: श्री. इरफान लतिफ मुल्लानी, श्री. लतिफ मुल्लानी यांचा मुलगा, खोली क्र.११४, १ला मजला, इमारत क्र.९, बिल्डीक्षितिज अपार्टमेंट, मरोल, एमआयडीसी, अंधेरी (पुर्व)-४०००९३. दुसरा पत्ता: मे. हाटेल ईमेज फ्लोरिस्ट (मालक), रेसीडेन्सी अपार्टमेंट, मरोल, अंधेरी (पुर्व)-४०००९३. सह-कर्जदार: श्रीमती अफसाना इरफान मुल्लानी, श्री. इरफान मुल्लानी यांची पत्नी, खोली क्र.११४, १ला मजला, इमारत क्र.९, अंधेरी (पुर्व)-४०००९३. जामिनदार: श्री. अनिल भरतराव राठोड, श्री. भरतराव राठोड यांचा मुलगा, एस.ए. एंटरप्राईजेस, मुंबई-४०००६४.

मागणी सूचनेचा दिनांक: ०९.०८.२०२२, कर्ज खाते क्र.१९६१८७०००००१९९, मंजूर दिनांक: १७.०८.२०१९, कर्जाचा प्रकार: घर/फ्लॅट खरेदी, मंजूर रक्कम: रु.११,०५,८८०/-, एनपीए दिनांक: २९.०५.२०२२, कर्ज थकबाकी रक्कम: रु.२३,४९,३२७/- तसेच दिनांक ०१.०८.२०२२ पासून पुढील व्याज आणि त्यावरील इतर खर्च.

मालमत्तेचे वर्णन

निवासी जागा फ्लॅट क्र.३०२, ३रा मजला, बी विंग, क्षेत्रफळ सुमारे ३०७ चौ.फु. (कार्पेट क्षेत्र), प्रकाशजी पवन कॉम्प्लेक्स म्हणून ज्ञात इमारत, प्रकाशजी पवन को-ऑपरेटिव्ह हौसिंग सोसायटी लिमिटेड, पनवेल तालुका, रायगड जिल्हा.

रेपको होम फायनान्स लिमिटेडद्वारा दिलेल्या कर्जाच्या परतफेडीची सुरक्षा म्हणून, तुम्ही कर्ज करार केला आहे आणि या वर्णन केलेल्या मालमत्तेचे अधिकार करारनामा तारण दिले आहे. तुम्ही कर्जाचे हप्ते भरण्यात कसूर केली आहे आणि त्यामुळे कर्ज खाते अनुत्पादित मालमत्ता म्हणून वर्गीकृत करण्यात आले आहे. त्यामुळे, रेपको होम फायनान्स लिमिटेडचे प्राधिकृत अधिकारी यांनी सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ च्या कलम १३(२) अन्वये मागणी सूचना जारी केली आहे. ही सूचना प्रकाशनापासून ६० दिवसांत देय रक्कम भरावी, अन्यथा प्राधिकृत अधिकारी कलम १३(४) अन्वये तारण मालमत्तेचा ताबा घेतील. कायद्याच्या कलम १३(८) च्या तरतुदीनुसार तारण मालमत्ता सोडविण्यासाठी उपलब्ध वेळेकडे कर्जदारांचे लक्ष वेधण्यात येत आहे.

दिनांक: २७.०९.२०२२

प्राधिकृत अधिकारी
रेपको होम फायनान्स लिमिटेड

प्रपत्र अ
जाहिर घोषणा

(भारतीय नादारी आणि दिवाळखोरी मंडळ (स्वेच्छानिवृत्ती समापन प्रक्रिया) विनियमावली, २०१७ चा विनियम १४)

कोरँगिओ होल्डिंग्स प्रायव्हेट लिमिटेड यांच्या भागधारकांचे लक्ष वेधण्यासाठी

	संबंधित तपशील	
१	कंपनीचे नाव	कोरँगिओ होल्डिंग्स प्रायव्हेट लिमिटेड
२	कंपनीच्या प्रस्थापनेची तारीख	१० एप्रिल, २०२१
३	प्राधिकरण, ज्या अंतर्गत कंपनीची प्रस्थापना / नोंदणीकरण करण्यात आले	कंपनी निबंधक, मुंबई
४	कंपनीचा निगम ओळख क्रमांक	U65990MH2021PTC358706
५	कंपनीच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा (असल्यास) पत्ता.	द्वारा आयसीआयसीआय व्हेन्चर फंड्स मॅनेजमेंट कंपनी लिमिटेड, आयसीआयसीआय व्हेन्चर हाउस, ए. एम. मार्ग, प्रभादेवी, मुंबई-४०००२५
६	कंपनीच्या समापन आरंभाची तारीख	२६ सप्टेंबर, २०२२
७	परिसमापकाचे नाव, पत्ता, इ-मेल पत्ता, दूरध्वनी क्रमांक आणि नोंदणी क्रमांक	नाव:श्री श्रीराम पार्थासारथी पत्ता: जुना क्र.:२८ (नवीन क्र.:१०) तिसरा क्रॉस स्ट्रीट, आर.के.नगर, राजा अन्ना मलईपूरम, चेन्नई, तमिळ नाडू-६०००२८ इमेल: srirampcs[at]gmail[dot]com दूरध्वनी क्र.+९१ ९९४०३३६६६६ Registration No. IBBI/IPA-002/IP-N00292/2017-2018/10895
८	दावे सादर करण्याची अंतिम तारीख	२६ ऑक्टोबर, २०२२

याद्वारे सूचना देण्यात येते कि, कोरँगिओ होल्डिंग्स प्रायव्हेट लिमिटेड यांनी दिनांक २६ सप्टेंबर, २०२२ रोजी स्वेच्छेने समापन करण्यास प्रारंभ केलेला आहे.

कोरँगिओ होल्डिंग्स प्रायव्हेट लिमिटेडच्या भागधारकांना याद्वारे कळविण्यात येते कि, त्यांनी दिनांक २६ ऑक्टोबर, २०२२ रोजी परिसमापकांना बाब क्र.७ च्या समोर नमूद केलेल्या पत्त्यावर आपापल्या दाव्यांचा पुरावा सादर करावा.

वित्तीय धनकोंनी केवळ इलेक्ट्रॉनिक स्वरूपामध्ये आपापल्या दाव्यांचा पुरावा सादर केला पाहिजे. इतर सर्व भागधारकांनी व्यक्तीश: टपालाद्वारे किंवा इलेक्ट्रॉनिक माध्यमाद्वारे आपापल्या दाव्यांचा पुरावा सादर केला पाहिजे.

दाव्यांचे दिशाभूल करणारे किंवा खोटे पुरावे सादर केल्यास दंडात्मक कारवाई केली जाईल.

दिनांक २९ सप्टेंबर, २०२२
मुंबई

सही/-
श्री श्रीराम पार्थासारथी
कोरँगिओ होल्डिंग्स प्रायव्हेट लिमिटेडचे परिसमापक
Registration No. IBBI/IPA-002/IP-N00292/2017-2018/10895

नवी मुंबई महानगरपालिका

शहर अभियंता विभाग

निविदा सुचना क्रमांक - नमुंमपा/का.अ (बेलापूर)/ 45 /2022-2023

अ. क्र.	कामाचे नांव	अंदाजपत्रकिय रक्कम (रू.)
1	बेलापूर विभागातील से.12 येथील जलनिस्सारण केंद्रातील ट्रान्सफार्मचे 22 KV सप्लाय मधुन 11 KV मध्ये रुपांतर करणेबाबत.	9,15,008/-
2	बेलापूर विभागातील नवीन से.50 नाला ते सञ्जिस रोड NRI पोलिस स्टेशनच्या बाजुला बेलापूर मुख्यालया समोर पामबीच रोड दुभाजकापर्यंत STP पाण्याची व्यवस्था करणे.	12,61,363/-
3	बेलापूर विभागातील नेरुळ से- 50 (जुने) मधील शेल्टर प्लाझा सोसायटी लगतच्या फुटपाथची सुधारणा करणे तसेच स्टॅम्प कॉंक्रिट करणे.	8,60,546/-
4	बेलापूर विभागातील से-8बी रमाबाई आंबेडकर नगर येथे बहुउद्देशीय इमारतीमध्ये यंत्रालय तयार करणे.	20,92,156/-

निविदा पुस्तिका ई-टेंडरिंग (E-Tendering) संगणक प्रणालीच्या https://nmmc.etenders.in या संकेतस्थळावर व www.nmmc.gov.in या संकेतस्थळावर दि.29/09/2022 रोजी प्राप्त होतील.निविदेचे सादरीकरण https://nmmc.etenders.in या संकेतस्थळावर Online करण्याचे आहे.

ई-निविदा ई-टेंडरिंग (E-Tendering) प्रक्रियेतील कोणत्याही तांत्रिक अडचणीसाठी सदर संकेतस्थळावर दिलेल्या हेल्प डेस्क नंबरवर संपर्क करावे.

कोणतीही निविदा स्विकारणे अथवा नाकारण्याचा अधिकार मा.आयुक्त, नवी मुंबई महानगरपालिका यांनी राखून ठेवलेला आहे.

सही/-
कार्यकारी अभियंता (बेलापूर)
नवी मुंबई महानगरपालिका

जाक्र-नमुंमपा/जसं/जाहिरात/733/2022

होम फर्स्ट फायनान्स कंपनी इंडिया प्रायव्हेट लिमिटेड

homefirst — We'll take you home

सीआयएन: एल६५९९०एमएच२०१०पीटीसी२४०७०३,
वेबसाईट: homefirstindia.com दूर.क्र.:१८००३०००८४२५ ई-मेल: loanfirst@homefirstindia.com

परिशिष्ट-४-ए (पहा नियम ८(६))
स्थावर मालमत्तेच्या विक्रीकरिता विक्री सूचना

सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ सहवाचिता सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रुल्स २००२ च्या नियम ८(६) अन्वये स्थावर मालमत्तेच्या विक्रीकरिता ई-लिलाव विक्री सूचना. सर्वसामान्य जनतेस आणि विशेषत: कर्जदार व सहकर्जदारांना रकाना (२) नुसार येथे सूचना देण्यात येत आहे की, प्रतिभूत धनकोकडे रकाना (३) नुसार तारण/अधिभारीत असलेल्या स्थावर मालमत्तेचा खाली नमुद तपशिलानुसार देय रक्कम अधिक व्याज मुक्ततेकरिता होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेडच्या प्राधिकृत अधिकाऱ्यांनी वास्तविक ताबा घेतलेला आहे आणि ज्याअर्थी देयके परतफेड करण्यात कसूर केली असल्याने खालील स्वाक्षरीकर्त्यांनी खाली नमुदप्रमाणे जसे आहे जेथे आहे, जसे आहे जे आहे व जसे जे आहे या तत्त्वावर सदर मालमत्तेच्या विक्रीद्वारे देयके मुक्त करण्याची प्रक्रिया सदर कायद्याच्या कलम १३(१२) अन्वये खालील स्वाक्षरीकर्त्यांना अधिकार दिलेले आहेत. होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड यांना देय रकाना (१) नुसार कर्जदार व सहकर्जदारांकडून देय रकमेच्या वसुलीकरिता लिलाव विक्री ऑनलाईन पद्धतीने केली जाईल.

अ. क्र.	कर्जदार व सहकर्जदाराचे नाव	मालमत्तेचे तपशील	मागणी सूचना तारीख	मागणी सूचना रक्कम	ताबा दिनांक	बाजार मुल्य रु.	इरठे (रू.)	लिलावाची तारीख व वेळ	इरठे व दस्तावेज सादर करण्याची अंतिम तारीख	प्राधिकृत अधिकाऱ्याचे क्रमांक
1.	बाबुराव नारायण गावडे, प्राची बाबुराव गावडे	फ्लॅट-२०१, ब्लॉक-सी, ईएसजी विश्वा, सर्व्हे क्र.५९/५बी, गोवेली-टिटवाळा स्टेशन रोड, टिटवाळा पुर्व, महाराष्ट्र-४२१६०५.	12-01-2022	9,19,713	21-03-2022	3,92,400	39,240	15-10-2022 (11am-2pm)	१३.१०.२०२२ (सायं.५.००वा.)	9770491073
2.	संजय रामभाऊ फटांगरे, किशोरी संजय फटांगरे	फ्लॅट-१०२, पी-३, रॉयल सिटी-ट्युलीप, ट्युलीप गट क्र.१८३, आसनगाव स्टेशनजवळ, गाव कळंभे, तालुका शहापूर, जिल्हा ठाणे, आसनगाव, महाराष्ट्र-४२१६०१.	12-01-2022	13,43,681	21-03-2022	7,25,840	72,584	15-10-2022 (11am-2pm)	१३.१०.२०२२ (सायं.५.००वा.)	9770491073
3.	सुधीरकुमार विजयप्रसाद सोनी, बिंदा देवी	फ्लॅट क्र.२०४, ए विंग, ईएसजी विश्वा, सर्व्हे क्र.५९/५बी, गोवेली-टिटवाळा स्टेशन रोड, टिटवाळा पुर्व, महाराष्ट्र-४२१६०५.	04-07-2021	8,42,434	07-09-2021	2,75,000	27,500	15-10-2022 (11am-2pm)	१३.१०.२०२२ (सायं.५.००वा.)	9770491073
4.	सुनिल नामदेवराव इंगळे, माया सुनिल इंगळे	फ्लॅट क्र.००२, ए विंग, ईएसजी विश्वा, सर्व्हे क्र.५९/५बी, गोवेली-टिटवाळा स्टेशन रोड, टिटवाळा पुर्व, महाराष्ट्र-४२१६०५.	03-06-2021	5,67,174	05-08-2021	1,75,450	17,545	15-10-2022 (11am-2pm)	१३.१०.२०२२ (सायं.५.००वा.)	9770491073

ई-लिलाव सेवा पुरवठादार	ई-लिलाव वेबसाईट/तपशिल, इतर नियम व अटीकरिता	इरठे/इतर रक्कम जमा करण्यासाठी खाते क्र.	शाखा आयएफएससी कोड	लाभार्थीचे नाव
कंपनीचे नाव: मे. ई-प्रॉक्युरमेंट टेक्नॉलॉजिस लिमिटेड (ऑक्शन टायगर). हेल्प लाईन क्र.:०७९-३५०२२१६०/१४९/१८२ संपर्क व्यक्ती: राम शर्मा - ८०००० २३२९७ ई-मेल: ramprasad@auctiontiger.net / support@auctiontiger.net	http://www.homefirstindia.com https://homefirst.auctiontiger.net	९१२०२००३६२६८११७ - होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड, ॲक्सिस बँक लिमिटेड, एमआयडीसी, अंधेरी (पुर्व).	UTIB0000395	प्राधिकृत अधिकारी होम फर्स्ट फायनान्स कंपनी इंडिया लिमिटेड

बोली वाढविण्याची रक्कम: रु.१०,०००/-. वेबपोर्टल (https://homefirst.auctiontiger.net) वर देण्यात आलेल्या ई-लिलाव माध्यमाने खालील स्वाक्षरीकर्ताद्वारे विक्री केली जाईल. ई-लिलाव निविदा दस्तावेज ज्यामध्ये ऑनलाईन ई-लिलाव बोली प्रपत्र, घोषणा पत्र, ऑनलाईन लिलाव विक्रीच्या सर्वसाधारण नियम व अटी समाविष्ट आहेत ते पोर्टलवर उपलब्ध आहे. प्राधिकृत अधिकाऱ्यांच्या सर्वोत्तम ज्ञान आणि माहितीप्रमाणे मिळकतींवर कोणतेही भार नाहीत. तथापि, इच्छुक बोलीदारांनी त्यांची बोली सादर करण्याआधी लिलावात ठेवलेल्या मिळकतींवर भार, त्यांचे मालकी हक्क आणि मिळकतीला बाधा आणणाऱ्या दावे/अधिकार/थकबाकीदारांनी त्यांची स्वतंत्र चौकशी करून घ्यावी. ई-लिलावाची जाहिरात म्हणजे होम फर्स्टकडून कोणतेही वचन किंवा कोणतेही सांगणे असल्याचा अर्थ काढू नये किंवा तसा समज करून घेऊ नये. होम फर्स्टला ज्ञात असलेल्या किंवा नसलेल्या अशा सर्व वर्तमान आणि भविष्यातील भारांसह मिळकत विकली जात आहे. प्राधिकृत अधिकारी/तारण धनको कोणत्याही त्रयस्थ पक्षकारांच्या दावे/अधिकार/थकबाकीसाठी कोणत्याही प्रकारे जबाबदार नसतील. विक्री सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट ॲक्ट २००२ अंतर्गत विहित अटी/नियमांच्या अधीन होईल.

सरफायसी कायदा २००२ अन्वये १५ दिवसांची वैधानिक विक्री सूचना

कर्जदार/हमीदार यांना लिलावाच्या तारखेपूर्वी अनुषंगिक खर्च आणि तारखेपर्यंत व्याजासह मागणी सूचनेत नमूद केलेली रक्कम चुकती करण्यासाठी याद्वारे अधिसूचित करण्यात येत आहे. कसुरवार ठरल्यास मिळकतीचा लिलाव करण्यात येईल आणि उर्वरितथकबाकी काही असल्यास व्याज आणि खर्चासह करण्यात येईल.

दिनांक: २९.०९.२०२२
ठिकाण: ठाणे, टिटवाळा

सही/- प्राधिकृत अधिकारी
होम फर्स्ट फायनान्स कंपनी इंडिया प्रायव्हेट लिमिटेड

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF CORAGGIO HOLDINGS PRIVATE LIMITED

1.	NAME OF THE CORPORATE PERSON	CORAGGIO HOLDINGS PVT. LIMITED
2.	Date Of Incorporation Of Corporate Person	10th April,2021
3.	Authority Under Which Corporate Person Is Incorporated / Registered	Registrar Of Companies, Mumbai
4.	Corporate Identity Number Of Corporate Person	U65990MH2021PTC358706
5.	Address Of The Registered Office And Principal Office (If Any) Of Corporate Person	C/o ICICI Venture Funds MGMT Co. Ltd. ICICI Venture House, A. M. Marg, Prabhadevi Mumbai - 400025
6.	Liquidation Commencement Date Of Corporate Person	26th September, 2022
7.	Name, Address, Email Address, Telephone Number And Registration Number Of The Liquidator	Name: Mr. Sriram Parthasarathy Add: Old No: 28 (New No: 10), 3rd Cross Street, R.K. Nagar, Raja Anna Malai Puram, Chennai,Tamil Nadu - 600028 Email: srirampcs[at]gmail[dot]com Telephone No. +91-9940336666 Registration No. IBBI/IPA-002/IP-N00292/2017-2018/10895
8.	Last Date For Submission Of Claims	26th October, 2022

Notice is hereby given that Coraggio Holdings Private Limited has commenced voluntary liquidation on 26th September, 2022.

The stakeholders of Coraggio Holdings Private Limited are hereby called upon to submit a proof of their claims, on or before 26th October, 2022 to the liquidator at the address mentioned against item No.7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

September 29, 2022
Mumbai

Sd/-
Mr. Sriram Parthasarathy
Liquidator of Coraggio Holdings Private Limited
IP Reg No: IBBI/IPA-002/IP-N00292/2017-18/10895

PUBLIC NOTICE

This is to inform the general public that the original share certificate bearing No.004, distinctive Nos: - 3005 to 3554 in respect of Office No. 407, Citi Tower Management Pvt. Ltd., Plot No.55, Sector 15, CBD Belapur, Navi Mumbai has been lost/ misplaced. The member of the said Company has applied for issuance of the duplicate Share Certificate. The Company hereby invites claims and objections from the claimant/objector/s for issuance of duplicate Share Certificate within a period of 14 days from the date of publication of this notice; with copies of such documents and other proofs in support of his/her claim/objections for issuance of the duplicate share certificate to the Director of the Citi Tower Management Pvt. Ltd. If no claim and objections are received within afore said the period, the said Company shall be free to issue the duplicate share certificate in the prescribed manner.

For and on behalf of Citi Tower Management Pvt. Ltd.

Dated this 29th day of September, 2022.

L R & ASSOCIATES
MR. LEVI A. RUBENS
Advocates & Solicitors
208, C-Wing,City Tower,
Plot- 55, Sector- 15, CBD
Belapur, Navi Mumbai - 400 614.

यूनियन बैंक Union Bank of India

आन्ध्र Andhra | Corporation

REGIONAL OFFICE, MUMBAI THANE: Dhanlaxmi Industrial Estate, Gokul Nagar, Near Navnit Motors, Thane (W) 400 601, Tel. : 022 - 21721145 (D)/ 1746/ 3741, Fax : 022 - 21721611

CREDIT RECOVERY & LEGAL SERVICES DEPARTMENT

DEMAND NOTICE
ISSUED UNDER SECTION 13 (2) OF SARFAESIA 2002

The Authorized Officer of the Bank has issued demand notices in compliance of section 13(2) of SARFAESI Act, 2002 to the below mentioned Borrower / Guarantors demanding outstanding amount **within 60 days** from the issue of the said notice, mentioned as per details. The said notices are returned undelivered / un-served. Hence this publication of the Demand notice is made for notices to the following Borrowers / Guarantors.

Name & Address of the Borrowers/ Co-Borrowers & Guarantors	Description of Property
1) Mr. Caleb Varghese Cherian **2) Mrs. Reeta Varghese Cherian** **Both are R/o.** Flat No. A - 202, Plot No. 103 / 104, Sector-4, Harpesh Avenue, New Panvel- 410206. **3) Mr. Tanjore Jagadesan Sudhirkumar** (Guarantor) **R/o.** Building No. 193, Room No. 2061, 3rd Floor, Colony, Antop Hill, Mumbai - 400015.	**EMG of Flat No. 703, 7th Floor, Building No. 447, adm 746.13 sq.ft. carpet area, in Building Complex known as Laxmanrao Navare Nagar, plot of land bearing Gut No. 51 (pt) of Morivili, B Cabin Road, Ambernath (East), Taluk Ulhasnagar, District Thane - 421501.**

Amount Due to Bank as per Notice	Date of Demand Notice
Rs. 3,49,385.00 (Rupees Three Lakhs Forty Nine Thousand Three Hundred Eighty Five Only) Interest and other applicable charges w.e.f. **13.09.2022**	13.09.2022

Whereas on the request of the Borrowers & Guarantors as mentioned above **Union Bank of India, Ambernath Branch** - has sanctioned the credit facilities. The above account has been classified as NPA due to non payments of principal and interest thereon and consequently the notices of demand issued to the Borrowers & Guarantors on the above mentioned dates & on the given address under section 13 sub section (2) of **THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS & ENFORCEMENT OF SECURITY INTEREST ACT, 2002 but it was returned un-served.**

Whereas the aforesaid dues of the bank are secured by the securities mentioned against the name of the Borrowers / Guarantors, the aforesaid Demand is hereby made against Borrowers and guarantors under section 13 sub section (2) of the said Act, all at the above addresses through this notice to repay the above noted dues to the bank mentioned against their names plus upto date interest **within 60 days** from the date of notice failing which the bank will proceed further to take steps U/s. 13 sub section (4) of the SARFAESI ACT 2002. All the above borrowers and guarantors advised not to sell, transfer to any other type of transfer of the above mentioned properties mortgaged with the bank without prior approval of the bank. The Borrowers / Guarantors are advised to collect **ORIGINAL NOTICE** issued U/s. 13 (2) from the undersigned on any working day.

Date : 27.09.2022
Place : Ambernath, Mumbai

sd/-
Authorised Officer, UNION BANK OF INDIA

NOTICE

Shri. Deepak R. Shah a Member of Om Shiv Sai (SRA) Co operative Housing Society Ltd. having address at Vasantrao Natk Mahamarg, Sion (West), Mumbai - 400 022 and holding Shop No. 06A, Ground Floor, in the building of the society, died on 01/07/1975 without making any nomination.

The society hereby invites claims and objection from the heir or other claimants/objector or objections to the transfer of the said shares and interest of the deceased member in the capital/ property of the society within a period of 14 (Fourteen) days from the publication of this notice, with copies of such documents and other proofs in support of his/her/their claims/objections for transfer of shares and interest of the deceased member in the capital / property of the society. If no claims/objections are received within the period prescribed above, the society shall be free to deal with the shares and interest of the deceased member in the capital/ property of the society in such a manner as is provided under the bye-laws of the society. The claims/objections, if any, received by the society for transfer of shares and interest of the deceased member in the capital / property of the society shall be dealt within the manner provided under the bye-laws of the society. A copy of the registered bye-laws of the society is available for inspection by the claimants/ objectors, in the office of the society with the Secretary of the society between **06.00 P.M. to 8.00 P.M.** from the date of publication of the notice till the date of expiry of its period.

For and on behalf of
The Om Shiv Sai (SRA) Co-operative Housing Society Ltd.
Place : Mumbai
Date : 29/09/2022
Hon. Secretary

Karnataka Bank Ltd
Your Family Bank Across India

NOTICE U/S 13(2) & (3) OF SARFAESI ACT 2002

Asset Recovery Management Branch, 2nd Floor, E Block, The Metropolitan, Plot No. C 26 & 27, Bandra Kurla Complex, Bandra (East), Mumbai-400051

PHONE: 022-26572804/13/16
E-Mail : mumbaiarm@ktkbank.com
CIN: L85110KA1924PLC001128

1) Mr. Vishal Maheshbhai Desai S/o Mr. Maheshbhai N Desai,
2) Mrs. Sonam V Desai W/o Mr. Vishal Desai,
Both Residing at: Flat No.B-307, 3rd Floor, Shree Venkatesh Sagar CHS Ltd. Shree Venkatesh Complex, 150 ft. Road, Bhayander West Thane -401101.
3) Mr. Pareshbhai R Desai S/o Mr. Ramniklal N Desai, Residing at: D-13, 204, Madhuri Shanti Nagar CHS, Sec.No.7, Shanti Nagar, Mira Road (E)-401107.

The **Term Loan A/c No.5097001800028601 for Rs.10.00 Lakhs** availed by you **No.1]Mr. Vishal Maheshbhai Desai as a borrower** You **No.2) Mrs. Sonam V Desai as a joint borrower** and You **No.3] Mr. Pareshbhai R Desai as a guarantor** at our **Mumbai- Vazira Naka Branch** has been classified as Non Performing Asset on **18.12.2020** and that action under SARFAESI Act has been initiated by issuing a detailed **Demand Notice** under Section 13(2)&(3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 by the Authorised officer of the Bank on **02.12.2021** to all of you. The said Demand Notices sent by speed post with acknowledgment dues to all of you have been returned undelivered to **Mr. Pareshbhai R Desai**. Hence, we have published the contents of the Demand Notice by way of this Notice by observing the procedures laid down in the SARFAESI Act 2002. The total liability as on **01.12.2021** due to the Bank is **Rs.6,70,350.53 with future rate of interest @ 9.3% compounded monthly with effect from 18.11.2021.** You are called upon to pay the same within 60 days from the date of this paper publication.

Brief Description of Assets:- All that piece and parcel of Residential Flat No.B-307, admg.46.46 Sq.Mts. Built-up area on the 3rd floor, of the building known as Shree Venkatesh Sagar Co-operative Housing Society Ltd. on the lan bearing old S.No.678, New S.No.275, H No.2 (pt), 2(pt), 3,1,6, old S.No.679, New S.No.274, H.No.7-A, 6,1,5, Old S.No.680, New S.No. 271, H.No.3, Old S.No.677, New S.No.277, H.No.7-C, old S.No.688, New S.No.29, H.No.06 of village Bhayander, at Shree Venkatesh Complex, 150 Feet Road, Bhayander (W), Taluka and District Thane within the local limits of Mira Bhayandar Muncipal Corporation in the Regn. Dist and Sub Dist. Of Thane.

Please note that I, the Authorised Officer of the secured creditor Bank intend to enforce the aforesaid security in the event of failure to discharge your liabilities in full on or before the expiry of 60 days from the date of this publication.

Further, your attention is drawn to the provisions of Section 13 (8) of the Act, wherein the time for redemption of mortgage is available only up to the date of publication of notice for public auction or inviting tenders.

Place: Mumbai **Date: 28.09.2022**

Chief Manager
Authorised Officer

BRIHANMUMBAI MAHANAGARPALIKA

e-Tender Notice

Department	:	Hydraulic Engineer/Dy. Hydraulic Engineer (Maint.)
Section	:	A.E.(Maint.) W.W.E.S. - I
Bid No.	:	7200036671
Subject	:	Supply of Electrically operated Concrete Cutting Machine for emergency section under A.E.W.W(M)E.S.-I
Bid Start Date & Time	:	29.09.2022 from 11:00 AM
Bid End Date & Time	:	07.10.2022 till 16:00 PM
Website	:	http://portal.mcgm.gov.in
Contact Person :-		
a Name		Shri T. R. Humbe, A.E(M)W.W.E.S.
b Telephone	:	022-25153249/50
c Mobile No.	:	9930260410
d E-mail Id	:	aewwmwes.he@mcgm.gov.in

Sd/-
Executive Engineer
(Head Works) Water Works

PRO/1427/ADV/2022-23

Avoid Self Medication

इंडियन बैंक Indian Bank
इलाहाबाद ALLAHABAD

Stressed Asset Management Branch,
Indian Bank, Mittal Chember, 7th floor, Near Bajaj Bhavan, Nariman Point, Mumbai 21
Mail Id : armbmumbai@indianbank.co.in

ANNEXURE-A
APPENDIX-IV-A" [See proviso to rule 8 (6)]

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical/constructive/Symbolic (whichever is applicable) possession of which has been taken by the Authorised Officer of Indian Bank, SAM branch, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" **on 21.06.2021** for recovery of **Rs. 6,91,06,377.84/- (Rupees Six Crores Ninety One Lakhs Six Thousand Three Hundred Seventy Seven & Eighty Four Paisa Only) as on 21.06.2021** due to the Indian Bank, SAM branch, Secured Creditor, from (Name and address of the borrower/guarantor).

1. **M/s. Chari Industries** Proprietary Concern, Prop : Mr Amol Laxman Chari Flat No. 203, 2 nd Floor, B Wing, Rushi Heights CHS Ltd., Building No. 3 Riddhi Garden/s Film City Road, Malad East, Mumbai-400 097.	2. **Mrs. Nikhila Amol Chari** W/O Mr Amol Laxman Chari Flat No. 203, 2 nd Floor, B Wing, Rushi Heights CHS Ltd., Building No. 3 Riddhi Garden/s Film City Road, Malad East, Mumbai-400 097
3. **Mr. Amol Laxman Chari** C/o Shri Amit Chari(Brother) 1402/C, Lakshachandi Apartment, Krishna Vatika Marg, Goregaon East, Mumbai-400 063	4. **Mrs. Nikhila Amol Chari** C/o Shri Amit Chari(Brother) 1402/C, Lakshachandi Apartment, Krishna Vatika Marg, Goregaon East, Mumbai-400 063

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below :

Sl. No.	Detailed Description Mortgaged Assets item wise	Reserve Price Rs. in lakhs	EMD (Rs.) in lakhs Bid Increment value (Rs.) in lakhs	Date, time and place of sale	Property ID
1	Flat No. 203, 2 nd Floor, B Wing, Rushi Heights CHS Ltd. Building No. 3 Riddhi Garden/s Film City Road, Malad East Mumbai-400097	Rs. 163.00 Lakhs.	Rs. 16.30 lakhs Bid Incremental Value Rs. 1,00,000/- (Rs. One Lakh only)	20.10.2022 11.00 am to 01:00 pm By E-Auction	IDIB3119469058
Encumbrances on Property			Not known to us		
Date and time of e-auction			20.10.2022 -- 11.00 AM to 01.00 PM		

Bidders are advised to visit the website (www.mstcecommerce.com) of our e-auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPDESK No. 033-22901004 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd., please contact ibapiop@mstcecommerce.com and for EMD status please contact ibapifin@mstcecommerce.com

For property details and photograph of the property and auction terms and conditions please visit : https://ibapi.in and for clarifications related to this portal, please contact help line number 18001025026 and 011-41106131.

PUBLIC NOTICE

NOTICE is hereby given to the public that we are investigating the title of M/s. Trinity Builders', a registered partnership firm under the Indian Partnership Act, 1932 and having its principal place of business at having its office at 202, Pure Gold, Opp. Hotel Saroj, N.G.Acharya Marg, Near Chembur Railway Station, Chembur, Mumbai – 400 071 **("the Firm")**, right, title and interest in respect of the property more particularly described in the Schedule hereunder written **("the said Property").** The Firm has acquired development rights in respect of the said Property from Mrs. Madhurika Arvind Joshi, being the owner of the said Property, under a registered Development Agreement dated 2nd October, 2006 read with Supplementary Development Agreement dated 31st March, 2011.

All persons having any claim against or in respect of the said Property or any part thereof by way of sale, exchange, easement, right, interest, share, mortgage, lease, license, tenancy, charge, gift, trust, bequest, inheritance, maintenance, possession, lien or otherwise howsoever are hereby requested to give notice thereof in writing, along with documentary evidence, to the undersigned within 7 (seven) days from the date hereof, failing which, the claim or claims, if any, of such person or persons will be considered to have been waived and/or abandoned.

SCHEDULE HEREINABOVE REFERRED TO :
(Description of the said Property)

All that piece and parcel of land admeasuring 854.20 sq. mtrs. i.e. 1,053 sq. yards bearing Plot No. 234 of Suburban Scheme No. III of Chembur situated at 10th Road and bearing CTS Nos. 1057 and 1057/1 to 5 of village Chembur, Taluka Kurla with the Registration District and Sub-District of Mumbai Suburban and situate within the limits of "M" Ward of Municipal Corporation of Greater Mumbai and bounded as under: **On or towards the East:** by Plot No. 233; **On or towards the North:** by Plot No. 221;**On or towards the West:** by Plot No. 235; and **On or towards the South:** by 10th Road.

Dated this 29th day of September, 2022.

Sd/-
M/s. K. ASHAR & CO.,
Advocates & Solicitors
4th & 5th Floors, Medows House, 39,
Nagindas Master Road, Fort, Mumbai 400 023.

बैंक ऑफ महाराष्ट्र Bank of Maharashtra
A GOVT. OF INDIA UNDERTAKING
एक परिवार एक बैंक

Thane Zonal Office: B-37, Wagle Industrial Estate, Thane (West) - 400604. **Tel.:** 022-25822723, 25823040,
Fax: 022-25829731, **E-mail:** dzmthane@mahabank.co.in
Head Office: Lokmangal,1501, Shivajinagar, Pune - 411005.

DEMAND NOTICE

Under Section 13(2) of the the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act .2002(SARFAESI ACT) read with Rule 3 (1) of the Security Interest (Enforcement) Rule, 2002

The accounts of the following borrowers with Bank of Maharashtra having been classified as NPA, the Bank has issued notice under S.13(2) of the SARFAESI Act on the date mentioned below. In view of the non service of the notice on the last known address of

DEEP DIAMOND INDIA LIMITED

Registered Office: 101, 1st Floor, Hemu Plaza, D.J. Road, Vile Parle (West), Mumbai, Maharashtra, 400 056.
Phone No.: 022-26174321, Website: www.deepdiamondltd.co.in
Email Id: deepdiamondindialtd@gmail.com
CIN: L51343MH1994PLC082609

NOTICE OF POSTAL BALLOT & REMOTE E-VOTING

CORAGGIO HOLDINGS PRIVATE LIMITED

Registered office: C/O ICICI Venture Funds Mgmt Co. Ltd. ICICI Venture House A. M. Marg Prabhadevi Mumbai -400025
Email id: ourspvs@gmail.com;
Phone: :02266555050
CIN NO: U65990MH2021PTC358706

Shorter Notice of Extra-Ordinary General Meeting

Shorter Notice is hereby given that an Extraordinary General Meeting of the Members of CORAGGIO HOLDINGS PRIVATE LIMITED ("The Company") will be held on Monday, 26th September 2022 at 11:00 A.M. through video conference (VC) / other audio-visual means (OAVM) to transact the following business:

SPECIAL BUSINESS

1. **TO APPROVE MEMBERS' VOLUNTARY WINDING UP OF THE COMPANY AS PER THE INSOLVENCY AND BANKRUPTCY CODE, 2016 AND APPOINTMENT OF LIQUIDATOR**

To consider and, if thought fit, to pass with or without modification(s), the following resolution as a Special Resolution:

"**RESOLVED THAT** pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 (IBC), and such other applicable provisions, including relevant enactments and modifications there to read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the consent of the members of the Company be and is hereby accorded for voluntary liquidation of the Company, with effect from the date of passing of this resolution.

RESOLVED FURTHER THAT pursuant to the provisions of Clause (c) of Sub- Section 3 of Section 59 of the Insolvency and Bankruptcy Code, 2016 including any statutory amendments or re-enactments thereof, Mr. P. Sriram, having IBBI Registration number : IBBI/IPA-002/IP-N00292/2017-18/10895 registered Insolvency Professional be and is hereby appointed as the Liquidator of the Company for the purpose of Voluntary Liquidation of the Company and to exercise all powers under the Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable regulations, if any (including any statutory modifications or re-enactments thereof for the time being in force) to the extent applicable at the remuneration of INR 3,00,000/- (Indian Rupees Three Lakh Only).

RESOLVED FURTHER THAT pursuant to the provisions of the Bankruptcy Code, the power of the Board of Directors of the Company shall cease, which powers the Liquidator shall then assume, for the purpose of carrying out his duties and functions as a Liquidator, in order to effect the liquidation of the Company, and for all matters incidental and consequential thereto.

RESOLVED FURTHER THAT without prejudice to the generality of the aforesaid, pursuant to Sections 35, 37 and other applicable provisions of IBC, the VLP Regulations and other applicable provisions, if any, the Liquidator shall exercise the following powers:

a) To institute or defend suit, prosecution or other legal proceeding, civil or criminal in the name of and on behalf of the Company;
b) To carry on the business of the Company so far as may be necessary for the beneficial liquidation of the Company;
c) To appoint any professional at a reasonable remuneration to assist him in discharge of his duties;
d) To appoint such other professional or to continue with the appointment of the existing statutory auditor of the Company as may be required till the dissolution of the Company;
e) To discharge all powers, functions duties as required under Section 35 of the IBC read with the VLP Regulations or any other applicable provisions;
f) To open separate bank account on behalf of the Company as per the requirement of the IBC or to change the name of the existing bank account of the Company as may be deemed appropriate; and

Registered office: C/O ICICI Venture Funds Mgmt Co. Ltd. ICICI Venture House A. M. Marg Prabhadevi Mumbai -400025
Email id: ourspvs@gmail.com;
Phone: :02266555050
CIN NO: U65990MH2021PTC358706

g) To do all such other thing as may be in the beneficial liquidation of the Company and distribution of assets including but not limited to obtaining any consultation from the stakeholders of the Company.

RESOLVED FURTHER THAT pursuant to and in accordance with the IBC and the VLP Regulations, the Liquidator be and is hereby authorized to sell and liquidate any of the Company's properties by public auction or private contract with the power to transfer the whole of it to any person or to the sell the same in parcels.

RESOLVED FURTHER THAT the Liquidator be and is hereby authorised to exercise all or any the power given to him, expressly or implied, under the Insolvency and Bankruptcy Code, 2016 and any other enactment as may be applicable, and may also appoint or take assistance of professionals, lawyers and experts as deemed fit in order to efficiently and effectively wind up the affairs of the Company."

By order of the Board of Directors
For CORAGGIO HOLDINGS PRIVATE LIMITED

Gchhina

GAGANDEEP SINGH CHHINA
Director
DIN: 07397540

Date: 09/09/2022
Place: Mumbai
Regd. office: ICICI Venture House, A M Marg Prabhadevi, Mumbai - 400025

NOTES:

1. As this EGM is being held through VC/OAVM pursuant to MCA Circulars, physical attendance of Members has been dispensed with and hence the members can attend & participate in EGM only through VC/OAVM. Accordingly, the facility for appointment of proxies by the Members is not available for the EGM and hence the Proxy Form and Attendance Slip are not annexed to this Notice. However, the Body Corporates are entitled to appoint authorized representatives to attend the EGM through VC/OAVM and participate thereat and cast their votes.

2. The Corporate Members intending to send their Authorized Representatives to attend the EGM pursuant to Section 113 of the Companies Act, 2013 are requested to send a certified copy of the Board resolution to attend and vote on their behalf at the EGM.

3. Explanatory Statement as required under Section 102 of the Companies Act, 2013 in respect of special business under item No. 1 as set out in the notice is annexed to this notice and forms part of the notice.

4. All documents referred to in the notice and explanatory statement are open for inspection by the members at the registered office of the Company on all working days during business hours up to the date of the meeting or any adjournment thereof.

5. As per the Articles of Association of the company, twenty- one days' notice is sufficient for convening General Meeting of the company and the meeting can also be convened at shorter notice by obtaining consent from members holding 95% of the paid-up capital and voting rights in the Company.

6. Members attending the EGM through VC/OAVM shall be counted for the purpose of quorum under Section 103 of the Act.

7. Further, the members may attend the Meeting through VC/OAVM by logging into Microsoft Teams. The meeting request will be forwarded to the respective shareholder's e-mail address.

8. Members can join the EGM in the VC/OAVM mode 15 minutes before and after the scheduled time of commencement of the meeting by logging into Microsoft Teams as mentioned in point No. 7.

9. Since the EGM will be held through VC / OAVM, the Route Map is not annexed to this Notice.

10. Members who need assistance before or during EGM, can contact the Following person:

Name of the Person & Designation	Contact No.	Contact Mail ID
Mr. Gagandeep Singh Chhina – Director	+91-9987028657	ourspvs@gmail.com

EXPLANATORY STATEMENT PURSUANT TO SECTION 102 OF THE COMPANIES ACT, 2013

Item No. 1:

The Company was originally engaged in the Business to carry out directly or indirectly undertake capitalization of, or invest, acquire, hold, sell, buy or otherwise deal or invest in any shares, units, stocks, debenture – stock, bonds, mortgages, obligations and other securities of insurance companies in India. The Board considered and evaluated the situation and were of the opinion that there is no availability of business prospects nor any long-term financial resources that presents a financially viable alternative to carry on the business activities of the Company or to resume the operations of the Company in the foreseeable future. The Chairman further apprised the board that considering the limited resources of the Company and other complications associated with the current pandemic situation, it appears that the option of sale of assets may not be possible to achieve in a short time. In the light of the above, it was opined after deliberations that voluntary liquidation of the Company is considered the best way forward to realise the assets of the Company in quick and efficient manner and distribute the proceeds thereof to the shareholders of the Company.

Since no revival plan could be worked, the Board of Directors of the Company at their meeting held on 09th September, 2022 decided to wind up the affairs of the Company by way of voluntary liquidation in accordance with the provisions of section 59 of the Insolvency and Bankruptcy Code, 2016 read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations 2017 (VLP) and the provisions of Companies Act, 2013 as may be applicable in this regard.

The Board of Directors having made full enquiry into the affairs of the Company have formed an opinion that the Company will be able to pay-off its debts, if any. In this regard, the Directors have made a declaration of solvency duly verified by an affidavit pursuant to section 59 (3) of the Insolvency and Bankruptcy Code, 2016.

The Company is in a position to comply with the provisions of the companies Act, for Members Voluntary Winding up. As laid down in Section 59 of the Insolvency and Bankruptcy Code, 2016, your Directors will also file declaration of solvency with the Registrar of Companies. The said declaration of solvency together with the latest audited financial statement for the year ended 31st March 2022 is available for inspection at the Registered Office of the Company during business hours on any working day.

CORAGGIO HOLDINGS PRIVATE LIMITED

Registered office: C/O ICICI Venture Funds Mgmt Co. Ltd. ICICI Venture House A. M. Marg Prabhadevi Mumbai -400025
Email id: ourspvs@gmail.com;
Phone: :02266555050
CIN NO: U65990MH2021PTC358706

The proposed resolution also seeks approval of the members for the appointment of Mr. P. Sriram, an Insolvency Professional registered with Insolvency and Bankruptcy Code of India (IBBI Registration number: IBBI/IPA-002/IP-N00292/2017-18/10895), as Liquidator of the Company and fixing his remuneration pursuant to the provisions of the Insolvency and Bankruptcy Code, 2016. The liquidator is entrusted with the powers and duties as per applicable provisions of the IBC, 2016, VLP Regulations and other applicable provisions as may be in the beneficial liquidation of the Company

The Board of Directors of the Company believe that the proposed voluntary liquidation is in the best interest of all the stakeholders of the Company. The Board of Directors, therefore, recommend the passing of the resolution at Item No. 1 as a Special Resolution.

None of the Directors, Key Managerial Persons of the Company and/or their respective relatives shall be considered to be concerned or interested in the proposed Special Resolution except to the extent of their respective shareholding, if any in the Company.

By order of the Board of Director
For CORAGGIO HOLDINGS PRIVATE LIMITED

Chhina

Date: 09/09/2022
Place: Mumbai

GAGANDEEP SINGH CHHINA
Director
DIN: 07397540

THE COMPANIES ACT, 2013

Consent of shareholder for shorter notice

[Pursuant to section 101(1)]

To

The Board of Directors of

CORAGGIO HOLDINGS PRIVATE LIMITED

ICICI Venture House, A M Marg Prabhadevi,

Mumbai - 400025.

I, Ms. Pooja Basu residing at Flat No.63, Florida Apt, Mount Marry, Bandra West, Mumbai – 400050, Authorised Signatory of **M/s. India Advantage Fund S4 I (Acting through its investment manager ICICI Venture Funds Management Company Limited)** having its registered office at ICICI Venture House, A M Marg Prabhadevi, Mumbai - 400025 holding 943 equity shares of Rs.10/- each in the Company representing 92% hereby give consent pursuant to section 101(1) of the Companies Act, 2013, to hold the Extra Ordinary General Meeting on 26th September 2022 or such other date as may be decided by the board at a shorter notice.

Dated the 11th day of September 2022 at Mumbai

ICICI Venture Funds Management Company Ltd.

Signature

THE COMPANIES ACT, 2013

Consent of shareholder for shorter notice

[Pursuant to section 101(1)]

To

The Board of Directors of

CORAGGIO HOLDINGS PRIVATE LIMITED

ICICI Venture House, A M Marg Prabhadevi,

Mumbai - 400025.

I, Mr. Zakir Hussein Niamut residing at Shivala Road, Triolet, Mauritius, Authorised Signatory of **M/s**. **Dynamic India Fund S4 US I** having its registered office at SANNE House, Bank Street, TwentyEight, Cybercity Ebene, 72201 Mauritius holding 82 equity shares of Rs.10/- each in the Company representing 8% hereby give consent pursuant to section 101(1) of the Companies Act, 2013, to hold the Extra Ordinary General Meeting 26th September 2022 or such other date as may be decided by the board at a shorter notice.

Ebene, Mauritius

Dated the 11th day of September 2022 at Mumbai

……………..…………………..

Zakir Hussein Niamut

For and behalf of Dynamic India Fund S4 US I

Director

26 Sept 2022

CORAGGIO HOLDINGS PRIVATE LIMITED

Registered office: C/O ICICI Venture Funds Mgmt Co. Ltd. ICICI Venture House A. M. Marg Prabhadevi Mumbai -400025
Email id: ourspvs@gmail.com;
Phone: :02266555050
CIN NO: U65990MH2021PTC358706

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE EXTRA-ORDINARY GENERAL MEETING OF CORAGGIO HOLDINGS PRIVATE LIMITED ('THE COMPANY') HELD ON MONDAY, 26TH SEPTEMBER 2022 AT 11.00 A.M AT SHORTER NOTICE THROUGH VIDEO CONFERENCE (VC) / OTHER AUDIO VISUAL MEANS (OAVM) TO TRANSACT THE FOLLOWING BUSINESS:

APPROVAL OF MEMBERS'S VOLUNTARY WINDING UP OF THE COMPANY AS PER THE INSOLVENCY AND BANKRUPTCY CODE, 2016 AND APPOINTMENT OF LIQUIDATOR

"**RESOLVED THAT** pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 (IBC), and such other applicable provisions, including relevant enactments and modifications there to read with Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, the consent of the members of the Company be and is hereby accorded for voluntary liquidation of the Company, with effect from the date of passing of this resolution.

RESOLVED FURTHER THAT pursuant to the provisions of Clause (c) of Sub- Section 3 of Section 59 of the Insolvency and Bankruptcy Code, 2016 including any statutory amendments or re-enactments thereof, Mr. P. Sriram, having IBBI Registration number : IBBI/IPA-002/IP-N00292/2017-18/10895 registered Insolvency Professional be and is hereby appointed as the Liquidator of the Company for the purpose of Voluntary Liquidation of the Company and to exercise all powers under the Insolvency and Bankruptcy Code, 2016 and Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017 and other applicable regulations, if any (including any statutory modifications or re-enactments thereof for the time being in force) to the extent applicable at the remuneration of INR 3,00,000/- (Indian Rupees Three Lakh Only).

RESOLVED FURTHER THAT pursuant to the provisions of the Bankruptcy Code, the power of the Board of Directors of the Company shall cease, which powers the Liquidator shall then assume, for the purpose of carrying out his duties and functions as a Liquidator, in order to effect the liquidation of the Company, and for all matters incidental and consequential thereto.

RESOLVED FURTHER THAT without prejudice to the generality of the aforesaid, pursuant to Sections 35, 37 and other applicable provisions of IBC, the VLP Regulations and other applicable provisions, if any, the Liquidator shall exercise the following powers:

a) To institute or defend suit, prosecution or other legal proceeding, civil or criminal in the name of and on behalf of the Company;
b) To carry on the business of the Company so far as may be necessary for the beneficial liquidation of the Company;
c) To appoint any professional at a reasonable remuneration to assist him in discharge of his duties;
d) To appoint such other professional or to continue with the appointment of the existing statutory auditor of the Company as may be required till the dissolution of the Company;
e) To discharge all powers, functions duties as required under Section 35 of the IBC read with the VLP Regulations or any other applicable provisions;
f) To open separate bank account on behalf of the Company as per the requirement of the IBC or to change the name of the existing bank account of the Company as may be deemed appropriate; and
g) To do all such other thing as may be in the beneficial liquidation of the Company and distribution of assets including but not limited to obtaining any consultation from the stakeholders of the Company.

RESOLVED FURTHER THAT pursuant to and in accordance with the IBC and the VLP Regulations, the Liquidator be and is hereby authorized to sell and liquidate any of the Company's properties by public auction or private contract with the power to transfer the whole of it to any person or to the sell the same in parcels.

CORAGGIO HOLDINGS PRIVATE LIMITED

Registered office: C/O ICICI Venture Funds Mgmt Co. Ltd. ICICI Venture House A. M. Marg Prabhadevi Mumbai -400025
Email id: ourspvs@gmail.com;
Phone: :02266555050
CIN NO: U65990MH2021PTC358706

RESOLVED FURTHER THAT the Liquidator be and is hereby authorised to exercise all or any the power given to him, expressly or implied, under the Insolvency and Bankruptcy Code, 2016 and any other enactment as may be applicable, and may also appoint or take assistance of professionals, lawyers and experts as deemed fit in order to efficiently and effectively wind up the affairs of the Company."

//Certified true copy//
For CORAGGIO HOLDINGS PRIVATE LIMITED

GChhina

GAGANDEEP SINGH CHHINA
Director
DIN: 07397540

Date: 26/09/2022
Place: Mumbai

Date: September 23, 2022

To,
The Board of Directors
Coraggio Holdings Private Limited
C/O ICICI Venture Funds Mgmt Co. Ltd.
ICICI Venture House, A M Marg Prabhadevi,
Mumbai MH 400025 IN.

Dear Sir,
Sub: Certificate and Consent for Appointment of Company Liquidator for the purpose of voluntary liquidation of the Company.

I, P. Sriram, a registered Insolvency Professional with Insolvency and Bankruptcy Board of India under Reg. No. **IBBI/IPA-002/IP-N00292/2017-2018/10895**, having office at Old No: 28 (New No: 10), 3rd Cross Street, R.K.Nagar, Raja Anna Malai Puram, Chennai, Tamil Nadu 600028 hereby give my consent to be appointed as the Liquidator, for the voluntary liquidation of the Company in accordance with the Insolvency and Bankruptcy Code, 2016 read with Regulations made thereunder.

I hereby certify and affirm that:

1. I am eligible to be appointed as the Liquidator of the Company;

2. There are no disciplinary proceedings or restraint orders pending against me with the Insolvency and Bankruptcy Board of India

3. I adhere to the provision as set out in the Insolvency and Bankruptcy Board of India (Insolvency Professionals) Regulations, 2016;

4. I am independent of the Company and its Board and hereby disclose the following in accordance with Rule 6 Insolvency and Bankruptcy Board of India (Voluntary Liquidation process) Regulation, 2017:

CS. P. SRIRAM
Insolvency Professional
IBBI/IPA-002/IP-N00292/2017-18/10895

a) I am eligible to be appointed as an independent director on the board of the corporate person under section 149 of the Companies Act, 2013 (18 of 2013), where the corporate person is a company;

(b) I am not a related party of the Company;

(c) I am not been an employee or proprietor or a partner of firm of auditors or company secretaries or cost auditors of the Company; or of a legal or a consulting firm, that has or had any transaction with the Company contributing ten per cent or more of the gross turnover of such firm, at any time in the last three years.

(d) I had/have no pecuniary or personal relationship with the Company or any of its stakeholders.

(e) I am not/was a Director or Partner, or any other partner or director of such insolvency professional entity represents any other stakeholder in the same liquidation.

CS. P. SRIRAM
Insolvency Professional
IBBI/IPA-002/IP-N00292/2017-18/10895

CS. P. Sriram
Insolvency Professional

CORAGGIO HOLDINGS PRIVATE LIMITED

Registered office: C/O ICICI Venture Funds Mgmt Co. Ltd. ICICI Venture House A. M. Marg Prabhadevi Mumbai -400025

Email id: ourspvs@gmail.com;

Phone: :02266555050

CIN NO: U65990MH2021PTC358706

Date: September 26, 2022

To,
Mr. P Sriram - Insolvency Professional
IBBI/IPA-002/IP-N00292/2017-2018/10895
Old No: 28 (New No: 10), 3rd Cross Street,
R.K. Nagar, Raja Anna Malai Puram,
Chennai, Tamil Nadu ,600028

Dear Sir,

Subject: Appointment of Liquidator for the purpose of voluntary winding up of Coraggio Holdings Private Limited "Company").

You are hereby appointed as the liquidator of the Company under the provisions of Insolvency and Bankruptcy Code, 2016, on such terms including remuneration as decided in the Extraordinary General Meeting of the Company held on 26th September, 2022 for the purpose of voluntary winding up of Coraggio Holdings Private Limited, pursuant to the provisions of Section 59 of the Insolvency and Bankruptcy Code, 2016 and other rules and regulation framed thereunder.

Thanking you,

For CORAGGIO HOLDINGS PRIVATE LIMITED

Ms. Pooja Basu
Designation: Director
DIN:09141438